

22.5.2002

Rest.A.1920/01 in O.A.509/00

Hon'ble Mrs. Meera Chhibber, J.M.

None for the applicant. Shri G.R. Gupta, counsel for the respondents. This is a restoration application. ~~On~~ ^{On} the earlier occasion also restoration application ~~is~~ ^{was} dismissed in default for want of prosecution on 30.3.2001. Today also none is present on behalf of the applicant even in the revised list to press this MA. Counsel for the respondents brought to my notice that ~~twice~~ the applications have already been dismissed for default which clearly shows that the applicants are not interested in pursuing the matter. Therefore, this M.A. is dismissed for non-prosecution.


J.M.